

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 405

IA/3063/ND/2022 in IB/187/ND/2022

IN THE MATTER OF:

Bank of Baroda	...	Applicant
Versus		
Hari Singh Thakur	...	Respondent

Order under Section 95(1).

Order delivered on 21.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. S. K. Bhatt, RP
For the Respondent : Mr. Navneet Kumar, Proxy-Counsel

ORDER

Mr. Navneet Kumar, Proxy Counsel for the respondent has appeared and sought adjournment on the ground that his senior is in Hon'ble Punjab and Haryana High Court at Chandigarh and then requested for pass over. After long period, Learned Counsel is not connecting properly through video-conferencing, though his name came on screen. Hence, there is delaying tactics for enjoying moratorium in the matter as the petition is under Section 94 of the Code.. Arguments on behalf of the Learned Counsel for the applicant has been heard. Learned Counsel for the respondent is taking unnecessary adjournments. As per the previous order it was clearly mentioned that last opportunity is granted to argue the matter, failing which, the matter shall stand reserved for orders on the basis of available documents on record.

Even then considering the principle of natural justice, one last opportunity is being granted to argue the matter on behalf of the respondent, subject to costs of Rs. 20,000/- in the Prime Minister's Care Fund.

Let the matter be fixed for arguments on behalf of the respondent on 26.09.2022.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)